

**GOVERNMENT OF MEGHALAYA
LAW (A) DEPARTMENT**

**NOTIFICATION
(ORDERS BY THE GOVERNOR)**

Dated Shillong, the 16th September, 2026.

No. LJ (A) 31/2013/204 – The Governor of Meghalaya in consultation with the High Court of Meghalaya is pleased to make the following rules further to amend the Retired Judges Secretarial Assistance and Domestic Help Rules, 2013, herein after referred to as principle rules namely:-

1. Short title and commencement :- (1) These rules may be called the Retired Judges Secretarial
(2) They shall come into force at once.

2. Amendment of Rule 3 :- (i) In the principal rules:

- 1) In sub-rule 1 of Rule 3, the words “*fifty thousand*” shall be substituted by the word “*ninety thousand*”.
- 2) In sub-rule 2 of Rule 3, the words “*forty thousand*” shall be substituted by the word “*eighty thousand*”.

(ii) After sub-rule (2), the following provision shall be inserted:

- 3) The lump sum monthly amount payable under sub-rules (1) and (2) shall stand increased by 5% (*five percent*) *every five years*.
- 4) The lump sum monthly amount prescribed herein shall cover expenses incurred towards Electricity, POL, Residential Phone, Mobile Phone, Broadband Internet, Spectacles, Driver, Domestic Help, Secretarial Assistance and Security Services.
- 5) 50% of the lump sum monthly amount shall be extended to the surviving spouse of retired Chief Justice and retired Judges for the lifetime.

3. Amendment of Rule 5:- In the principal rules, the existing Rule 5 shall be substituted as follows:
“Reimbursement in respect of entitlements as per Rule 3 shall be made by the High Court of Meghalaya. For this purpose the State Government shall provide adequate funds.”

Sd/-

(Shri C.V.D. Diengdoh, IAS)

Commissioner & Secretary to the Govt. of Meghalaya,
Law Department

Memo No. LJ (A) 31/2013/204 –A,

Dated Shillong, the 16th September, 2026.

Copy to: -

- 1 The Account General (A&E), Meghalaya, Shillong.
- 2 The Director of Printing & Stationery, Meghalaya, Shillong for favour of publication in the next issue of the Meghalaya Extraordinary Gazette and to furnish this Department with 200 spare copies.

- 3 The Registrar General, High Court of Meghalaya.
- 4 Finance (E) Department.
- 5 Personnel & A.R. (A) Department.
- 6 Cabinet Affairs Department.
- 7 DEO Law (A) Department.

By orders, etc.,



Joint Secretary to the Govt. of Meghalaya,
Law (A) Department